
(2022) 10 OHC CK 0019

In the Orissa High Court

Case No : Writ Petition Civil (OA) No. 1591 Of 2019

Shakti Ranjan Barik

APPELLANT

Vs

State Of Odisha And Others

RESPONDENT

Date of Decision : 11-10-2022

Acts Referred:

Citation : (2022) 10 OHC CK 0019

Hon'ble Judges : M.S.Sahoo, J

Bench : Single Bench

Advocate : Amrita Nayak, P.K.Muduli

Judgement

M.S.Sahoo, J

1. This matter is taken up through hybrid mode.
2. The writ petition has been registered before this Court on
5. 08.2021 after the Original Application was transferred upon abolition of the learned Odisha Administrative Tribunal, Bhubaneswar.
3. On perusal of the available order sheets of the learned Tribunal it is indicated that the O.A. was admitted by order dated 1.5.2019 directing to file counter within four weeks and rejoinder was to be filed within two weeks thereafter.
4. After 29.7.2019 the matter was not taken up/pursued. It is submitted by Ms. Nayak, learned counsel for the petitioner that arguing counsel is unable to appear due to personal difficulty. Therefore, the matter may be adjourned.
5. It is further submitted that since Mr. S.N.Patnaik who had earlier entered appearance for the petitioner has been empanelled as an Additional Government Advocate, his name may be deleted from the cause title as well as the case brief.
6. Accordingly, the Registry shall delete the name of Mr. S.N.Patnaik from the case brief as well as the cause list from the next listing.

7. Learned AGA submits that he may be accommodated to obtain instruction and file counter.

8. As prayed for, list this matter on 25.11.2022.

9. Counter be filed by the next date. Copy be served. Petitioner shall have the liberty to file rejoinder if so advised.

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